

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)
Original Application No. 120/2025/EZ**

Youth United for Sustainable Environment Trust-----Applicant(s)

Versus

State of Odisha & Ors.-----Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 08 State
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 16/12/2025

Shri Apurba Ghosh
Advocate for Respondent No.08
(SEIAA), Odisha
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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(THROUGH PHYSICAL HEARING WITH HYBRID MODE)
Original Application No. 120/2025/EZ**

Youth United for Sustainable Environment Trust-----Applicant(s)

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Affidavit on Behalf of the Opposite Party/Respondent No. 08 State
Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeepta Kumar Nayak, son of Sri Bhimsen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.08 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application and Hon'ble Court order dated 18.07.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 of the Original Application petition, deponent humbly submits that

Pradeepta Kumar Nayak

Environmental Scientist
SEIAA, Odisha



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the averments are matters on record and this deponent has no comments to offer.

5. That, in reply to the averments made in the Para-02 and Para-11 of the Original Application petition, the deponent humbly submitted details on grant of prior Environmental Clearance (EC), Transfer and Amendment of EC to the project for mining of river sand from Gunadei Brahamani River Sand Bed over an area of 11.80 acres or 4.77 Ha at Village-Gunadei, Tahasil-Odapada, Dist-Dhenkanal, Odisha in chronological order for better appreciation of Hon'ble Tribunal are as follows:

- a) **30.03.2021:** The Tahasildar, Odapada, Dist-Dhenkanal has submitted a project proposal to SEIAA, Odisha on dated 24.12.2020 for prior Environmental Clearance (EC), for mining of river sand from Gunadei Brahamani River Sand Bed over an area of 11.80 acres or 4.77 Ha at Village-Gunadei, Tahasil-Odapada, Dist-Dhenkanal, Odisha. The State Level Expert Appraisal Committee (SEAC) has recommended the proposal in its meeting held on 23.02.2021 for grant of EC subject standard and specific conditions. As per the recommendation of SEAC, the Authority, SEIAA, Odisha has approved the EC of Gunadei Brahamani River Sand Bed for extraction quantity of sand 10000 cum in 1st year based on the approved mining plan subject to condition that Annual Rate of Replenishment Study (ARRS) report be submitted after one year of quarry operation i.e. after 15th May, 2022. Accordingly, the EC for Gunadei Brahamani River

Pradnya Kumar Nayak

**Environmental Scientist
SEIAA, Odisha**





Sand Bed was issued vide letter no. 1133/SEIAA dated 30.03.2021 in favour of Tahasildar, Odapada.

The copy of the EC letter no. 1133/SEIAA dated 30.03.2021 is attached in **Annexure-I**.

- b) **02.08.2022:** Further, the Tahasildar, Odapada vide online application no. SIA/OR/MIN/276445/2022 dated 04.06.2022 has submitted an Amendment of EC application to SEIAA, Odisha based on replenishment study report of Gunadei Brahamani River Sand Bed. After SEAC recommendation, the Amendment of EC proposal was placed in SEIAA, Odisha Authority meeting held on 14.07.2022 and the Authority allowed EC with allowing the production quantity of sand 5600 cum for 2nd year subject submission of ARRS report to SEIAA, Odisha by 30.11.2023 and accordingly, Amendment of EC was issued vide letter no. 5025/SEIAA dated 02.08.2022 in favour of Tahasildar, Odapada.

The copy of the Amendment of EC letter no. 5025/SEIAA dated 02.08.2022 is attached in **Annexure-II**.

- c) **12.07.2023:** Sri Tripurary Sahoo, the project proponent/successful bidder of Gunadei Brahamani River Sand has submitted a transfer of EC application vide application no. SIA/OR/MIN/292671/2022 dated 26.06.2023 to SEIAA, Odisha. The proposal was placed in 121st SEIAA, Odisha meeting held on 30.05.2023 and the Authority observed that the quarry has been operated

Pradcepta Kumar Nayak
Environmental Scientist
SEIAA, Odisha





without transfer of EC in his favour present applicant and accordingly, the penalty amounting of Rs. 1,26,676/- has been realized from the project proponent due to violation of EC conditions that quarry operated without transfer of EC in his favour. The Authority allowed transfer of EC in favour of Sri Tripurary Sahoo, the successful bidder/lessee on 12.07.2023 with allowing the production quantity of sand 2500 cum for 3rd year subject to submission of replenishment study report by 31.12.2024.

The copy of the Transfer of EC dated 12.07.2023 is attached in **Annexure-III**.

- d) **06.05.2024:** Further, Sri Tripurary Sahoo, the project proponent has submitted an Amendment of EC application vide proposal no. SIA/OR/MIN/464854/2024 dated 03.03.2024 to SEIAA, Odisha based on ARRS report. The proposal was placed in SEAC meeting held on 21.03.2024 and the SEAC recommended the proposal for replenished quantity of sand 8618 cum/annum. After SEAC recommendation, the proposal was placed in 164th SEIAA, Odisha meeting held on 23.04.2024 & 25.04.2024 and the Authority accepted the SEAC recommendation and allowed the replenished quantity of sand 8618 cum/annum for the remaining period of the lease accordingly, the Amendment of EC letter was issued vide EC Identification No. EC24C0107OR5862437A dated 06.05.2024.

Pradhyote Kumar Nayak
Environmental Scientist
SEIAA, Odisha



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The copy of the Amendment of EC Identification No. EC24C0107OR5862437A dated 06.05.2024 is attached in **Annexure-IV.**

6. That, in reply to the averments made in the Para-12 of the Original Application petition, deponent humbly submits that as per the order dated 18.07.2025 of Hon'ble NGT, EZ, Kolkata a joint committee has been constituted and visited the alleged site on 07.08.2025 and submitted the inspection report that has been filed before Hon'ble NGT on 16.08.2025 by the District Magistrate or Collector, District-Dhenkanal, Odisha as the Nodal office for this case. The details are mentioned in the fact find report of joint committee.
7. That, in reply to the averments made in the Para-13 to Para-18 of the Original Application petition, deponent humbly deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
8. That, in reply to the averments made in the Para-19 to Para-29 of the Original Application petition, deponent humbly deponent humbly submits that the details are mentioned in Para-05 and Para-06 above.
9. That, in reply to the averments made in the Para-30 of the Original Application petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.

Pradhyumn Kumar Nayak
Environmental Scientist
SEIAA, Odisha



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10. That, in reply to the averments made in the Para-31 of the Original Application petition, deponent humbly submits that both pre-monsoon and post-monsoon replenishment study of said sand bed has been carried by consultant on behalf of project proponent and on the basis of replenished quantity of sand and mineable reserve as per approved Mining Plan, the production/extraction quantity of sand has been allowed by SEIAA, Odisha for this case. Presently, the Amendment of EC was allowed vide EC Identification No. EC24C0107OR5862437A dated 06.05.2024 based on the replenished quantity of sand of 8618 cum/annum for the remaining period of the lease.
11. That, in reply to the averments made in the Para-32 of the Original Application petition, deponent humbly submits that as per the order dated 18.07.2025 of Hon'ble NGT, EZ, Kolkata a joint committee has been constituted and visited the alleged site on 07.08.2025 and submitted the inspection report has been filed before Hon'ble NGT on 16.08.2025 by the District Magistrate or Collector, District - Dhenkanal, Odisha as the Nodal office for this case. The details are mentioned in the fact find report of joint committee.
12. That, in reply to the averments made in the Para-33 and Para-35 of the Original Application petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
13. That, in reply to the averments made in the Para-36 of the Original Application petition, deponent humbly submits that the Mining Officer, Dhenkanal has submitted the District

Pradip Kumar Nayak
Environmental Scientist
SEIAA, Odisha





Survey Report (DSR) to SEAC vide proposal number SIA/OR/MIN/524234/2025 dated 14/02/2025 for approval of SEAC & SEIAA. The District Survey Report (DSR) of Sand in Dhenkanal District has been prepared by District sub-committee as per the procedure laid down in the Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, Govt. of India Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others). The DSR of Sand in respect of Dhenkanal District has been recommended by SEAC in its meeting held on 04.03.2025 and further the DSR was approved by SEIAA, Odisha in 203rd Authority meeting held on 30.05.2025 in due procedure and accordingly, DSR approval letter was issued vide Identification No. EC25C0107OR5762604N dated 28.07.2025.

The copy of the DSR approval letter was issued vide Identification No. EC25C0107OR5762604N dated 28.07.2025 is attached in **Annexure-V**.

14. That, in reply to the averments made in the Para-37 to Para-54 of the Original Application petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
15. That the deponent reserves the right to file further affidavit as and when necessary.

Dr. Deepa Kumar Nayak
Environmental Scientist
SEIAA, Odisha





16. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

IDENTIFIED BY ME

Identified by
Advocate *[Signature]*
16.12.2025

Pradeepta Kumar Nayak

Deponent

**VERIFICATION Environmental Scientist
SEIAA, Odisha**

Verified at Bhubaneswar on this day of **16 DEC 2025**

that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date: *16-12-2025*

Pradeepta Kumar Nayak

Deponent
**Environmental Scientist
SEIAA, Odisha**



WY-



SWORN BEFORE ME

[Signature]
**DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015**



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2540669, E-mail-seiaaorissa@gmail.com

Letter No 1133 /SEIAA

Dr 30.03.2021

File No. SEIAA-1060/12-2020

To

The Tahasildar, Odapada,
Tahasil-Odapada
Dist-Dhenkanal

Sub: Proposal of Tahasildar, Odapada for mining of sand from Gunadei Brahmani Sand Quarry over an area of 11.80 acres or 4.77ha at village- Gunadei, Tahasil-Odapada, District- Dhenkanal - Environmental Clearance req.

Ref: SEIAA File No: SEIAA-1060/12-2020 dated 24.12.2020

Sir,

This is with reference to the application dated 24.12.2020 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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4. **The proposed activities in a nut shell are as follows: -**
- a. This is a proposal for mining of sand from **Gunadei Brahmani Sand Quarry** lying in the **Brahmani River** bed located at **village- Gunadei, Tahasil- Odapada, District- Dhenkanal**, over lease area of 11.80 acres or 4.77ha.
 - b. The mine area is a part of the Survey of India Toposheet No. 73H5 bounded by Latitude: 20°46'00.85" N to 20°46'03.31" N and Longitude: 85°29'14.94"E to 85°29'17.84" E.
 - c. The mining lease is an identified sairat source in the DSR. The Gunadei Brahmani Sand Quarry sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Odapada to the successful bidder (lessee) for a lease period of 5 years.
 - d. The mining plan of the mining project prepared on behalf of successful bidder (lessee) has been approved by Joint Director Geology, Zonal Survey,Dhenkanal on 18.12.2020.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 21422 cum of sand, when extracted upto a depth of 1.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 12.12.2018 of the Hon'ble NGT.
 - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 7.4Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. As per the approved mining plan, it is observed that sand from the quarry will be extracted upto a depth of 1.0 meter with annual extraction of sand not exceeding 10000 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.

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6. The proposal is duly appraised by the SEAC in its meeting held on 23.02.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 153/SEAC-Misc-02 dated 25.02.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Odapada who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. **Stipulated Conditions:**

- 9.1 The project proponent has to carry out by engaging appropriate consultant, a study of **the annual replenishment rate of sand** by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. **Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15thMay,2022 if satisfactory replenishment study report is not submitted.** The submission of study report of rate of annual replenishment of sand is obligatory for the project proponent.
- 9.2 In the first year i.e. before the rainy season of 2022.the extraction of sand **shall not exceed 10000cum,** calculated by multiplying the working area in sqmtr by **1.0 meter depth of excavation.**
- 9.3 **The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.**
- 9.4 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. **This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.**
- 9.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. **10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'.** Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross

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- drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.
- 9.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 9.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.11 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 9.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as

- part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 9.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 9.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF&CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 9.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter

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/modify the above conditions or stipulate any further condition in the interest of environment protection.

- 9.26 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


Member Secretary

Memo No 1134 /SEIAA /Dt. 30.03.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G Forest, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & ADM, Dhenkanal/ Sub Collector, Dhenkanal / Tahasildar, Odapada for Information and necessary action.
7. Guard file for record.


Member Secretary

DM



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

Letter No 5025/SEIAA

Dt. 02.08.2022

File No. SIA/OR/MIN/276445/2022

To

The Tahasildar, Odapada
Tahasil-Odapada
Dist-Dhenkanal

Sub: Proposal for **Amendment of Environmental Clearance (EC)** of Gunadei Brahmani River Sand Bed over an area of 11.80 or 4.77ha at Village-Gunadei, under Odapada Tahasil, District-Dhenkanal, Odisha in favour of Tahasildar, Odapada-reg.

Ref: (i) EC letter no. 1133/SEIAA dated 30.03.2021
(ii) Letter of concerned Tahsildar vide letter no. 1738 dated 06.04.2022
(iii) Online proposal No. SIA/OR/MIN/276445/2022 dtd. 04.06.2022

Sir

Kindly refer your online application on dated 04.06.2022, whereas you have requested for amendment of environmental clearance granted by SEIAA, Odisha vide letter no.1133/SEIAA dated 30.03.2021 issued earlier in favour of Tahasildar, Odapada, Dhenkanal.

As submitted by the Tahasildar, Dharmasala, Jajpur, it is noted that EC was obtained for Gunadei Brahmani River Sand Bed for a period of 5 years in favour of Tahasildar, Odapada vide the above mentioned EC letter under reference. There is EC conditions in point 9.1 and 9.2 on page no. 3 it was mentioned that Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and liable to be revoked after one year i.e. after 15th May 2022, if satisfactory replenishment study is not submitted. In the **1st year i.e. before rainy season of 2022** and the extraction of sand shall not exceed **10000 cum** with maximum depth of mining **1.0 meter**. Now, the Tahsildar has submitted replenishment study report of sand done by Recognized Qualified Person (RQP) with mentioning that the mineral reserve during pre-monsoon-21422 Cum after post-monsoon is 30078 cum so, rate of replenishment is

RSM

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increased to 8656 cum. Now, the Tahasildar has request for amendment of EC for next year production-10000 cum/annum.

The proposal was registered in PARIVESH Portal on dated 04.06.2022 with required documents and was placed in the SEIAA, Odisha meeting held on 14.07.2022 and the Authority decided that the amendment of EC is granted with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC along with the specific conditions mentioned below:

- 1) The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar and There are some organization in Odisha state who are empanel by ORSAC to conduct such survey. The details of UAV / Drone method is attached a separate sheet. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area.
- 2) EC has been granted already for five years with several conditions, one of which was maximum allowable productions 1st year, pending study of rate of replenishment. Now the PP has not carried out the said study in any credible manner, not has be furnished information. The production made in the 1st year nor submitted the EC compliance report. On the basis of depth of sand deposition of 1 meter, he is allowed to extract upto **5600 cum** of sand in the ensuing year with maximum depth being **0.5m**. The rate of replenishment study be carried out by the drone method by December, 2023. The project proponent has to submit rate of replenishment study report **by November 2023** through the above mentioned method.
- 3) The Environmental Management Plan(EMP) shall be created for individual lease and the fund shall be kept in a single account and be implemented by the concerned Tahasildar to ensure the compliance with environmental conditions specified for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during

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mining activity. All mining activity shall be done in scientific manner to safeguard degradation of environment. All the individual lease holders of the Tahasil shall implement the EMP as proposed. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.

- 4) The project proponent shall submit the real time photographs (geo-coordinate) of sand bed area, plantation activity (i.e. with mentioning no. of species and its survival rate), photographs during data collection for replenishment study of sand bed both pre and post monsoon period.
- 5) The project proponent shall submit half yearly compliance report of EC conditions with mentioning yearly production, replenishment rate of sand and geo-coordinate photographs of demarcated lease area and with details compliance of Environmental Management Plan(EMP).



Yours faithfully,


Member Secretary

Memo No 5026/SEIAA /Dt. 02.08.2022

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, JorBagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Collector & DM / Sub Collector, Dhenkanal/Tahasildar, Odapada for Information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.



Member Secretary

1x8

Annexure-1

The replenishment study for river bed sand is very essential in order to have a check on possible over exploitation. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. It is imperative to have a study of replenishment of sand material during a defined period for sustainable sand mining. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar.

The UAV / Drone method briefly is as follows:

The Drone /UAV is fitted with the advanced camera used for survey purposes. The survey is conducted using a set of instruments and compatible software to depict the topography of the study area (the lease area) by utilizing the properly referenced data.

After running the prescribed steps, the software shall automatically generate orthorectified imagery. Ground truthing is done at minimum 5 locations spread evenly across the lease area by using DGPS instruments. The readings from DGPS instruments are compared with the Drone Data for accuracy assessment.

The study shall have the details of establishment of bench mark by putting a number of pillar points and various Ground Control Points (GCP) at the site, observing by DGPS the various GCPs for permanent bench marks and control points. The summary of the elevation data from each session's profile based on the post monsoon survey is mentioned in the tabular form. A detailed comparison sheet of both pre-monsoon and post-monsoon elevation data is prepared. Cross sectional depiction of deposition and erosion for each section in pre and post deposition seasons shall be given.

Drone images are used to recreate highly accurate orthomosaic maps of mining sites and quarries. Each pixel contains 2D geo tagged information (X, Y), and can be used for distance and surface measurements. A densified point cloud can be generated from Drone images and data. Each point contains geospatial (X,Y,Z) information. It provides an accurate model of a site for precise volume measurements and visual insights. The drone data is processed to generate Digital Terrain Model (DTM) and assessment of progressive volumetric change.

Adequate number of geomatic grade ground control bench marks (X,Y,Z), depending on the size of the lease area, are to be maintained permanently around the lease area within a maximum distance of 500 meters from the lease area for the entire study period. There should be pre and post monsoon survey to assess the sand replenishment within the study area.

There are some organizations in Odisha state who are empaneled by ORSAC to conduct such survey.

DA

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Annexure-2Essential Physical Criteria As Per Enforcement And Monitoring Guidelines For Sand Mining, January 2020 Of MoEF&CC, Govt. Of India

Sl. No.	Essential Criteria	Reference
1.	"No Mining Zone": 1/4th the part of the river width (excluding 3/4th the central part of the river width) on both sides of the river towards the river bank	4.1.1 (Para - e) Page - 16
2.	a) Distance between two clusters: ≥ 2.5 km b) Area of mining lease area is a cluster: ≤ 10 ha. c)	4.1.1 (Para - k) Page - 19
3.	Concave River Bank: No extraction of sand	
4.	No mining if a) Upstream: Lease is 1 km from major Bridge and high ways or $5(x)$ of the Bridge / public civil structure / water intakes point subject to lease is located at a minimum 250 meters distance. Where x = Span of the bridge. b) Downstream side: Lease is 1 km from the major bridge and Highways Or $10x$ of the bridge / public civil structure / water intake point Subject to lease is located at a minimum distance of 500 meter where x = span of the bridge	4.3 (Para - h) Page - 23
5.	Mining depth: ≤ 3 meter (maximum 3 meter)	4.3 (Para - m) Page - 24
6.	Mining distance from river bank: $1/4^{\text{th}}$ of the river width, But subject to not less than 7.5 meter	4.31 (Para - m) Page - 24
7.	Area for removal of minerals: $\leq 60\%$ of mine lease area	4.3 (Para - s) Page - 25
8.	Minable sand per ha. Available for actual mining: $\leq 60,000$ MT/Annum	
9.	Regular replenishment study and replenishment rate	

DH



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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

ANNEXURE-III

644

File No. SIA/OR/MIN/292671/2022

Dated 12th July, 2023
Bhubaneswar

To

Sri Tripurari Sahoo
S/o-Padmanav Sahoo
At-Sandapasipatana
Ps-Gondia, Dist-Dhenkanal

Sub: Proposal for Transfer of Environmental Clearance of Gunadei Brahamani River sand Bed over an area of 11.80 acres or 4.77 ha at village-Gunadei, Tahasil-Odapada, dist-Dhenkanal, Odisha from the name Tahasildar Odapada to Sri Tripurari Sahoo -reg.

Ref: (i) EC letter no./EC identification no. 1133/SEIAA dated 30.03.2021
(ii) Tahasildar, Odapada letter no. 5190 dated 27.09.2022
(iii) Online Application no. SIA/OR/MIN/292671/2022 dtd.26.06.2023

Sir,

This has reference to your online application no. SIA/OR/MIN/292671/2022 dated 26.06.2023, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 1133/SEIAA dated 30.03.2021 in favour Tahasildar, Odapada, Dist- Dhenkanal.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 125th meeting held on 26.06.2023, 27.06.2023 and 28.06.2023 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) As submitted by the Tahasildar, it is noted that EC was obtained for Gunadei Brahamani River Sand Bed (River-Brahamani) for a period of 5 years in favour of Tahasildar, Odapada vide the above-mentioned EC letter under reference. Now, the said sairat source has been leased out by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Tripurari Sahoo, who is the successful bidder in this case for operationalization of the sairat source for 5 years lease period under the provision of OMMC Rules, 2016.
- (ii) The Tahasildar has mentioned that after obtaining EC, the said quarry is operated after obtaining EC.
- (iii) This is a violation case as the quarry operated earlier without transfer of EC. Accordingly, the PP has submitted total project cost of Rs. 1, 06, 27,550/- and total turnover of Rs. 81,60,000/- through Chartered Accountant (CA).



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
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Environment (Protection) Act, 1986)

- (iv) As per EC conditions 1st year production allowed **10000 cum** but the PP has already extracted **10000 cum** of stone material in 1st year and **10000 in 2nd year** from the lease area.
- (v) The proposal was placed in 121st SEIAA meeting held on 30.05.2023 and the authority observed that this is a violation case as the quarry has been operated without transfer of EC in favour of lessee/successful bidder.

After detailed discussion, the Authority decided to allow transfer of EC of the said After detailed discussion, the Authority decided to allow transfer of EC of the said proposal as per the MoEF& CC, Govt. of India O.M. no. F. No. 22-21/2020-IA.III dated 07.07.2021 regarding Standard Operating Procedure (SOP) for identification and handling of violation cases under EIA Notification 2006 and in accordance with the order of Hon'ble National Green Tribunal subject to remittance of total penalty amount of **Rs.1,26,676/-** (i.e. 1% of the total project cost of Rs. 1,06,27,550/- + 0.25% of the total turnover during violation period of Rs. 81,60,000/-) to State Pollution Control Board (SPCB), Odisha.

The PP is required to submit the proof of the penalty receipt along with Annual Rate of Replenishment Study (ARRS) Report to SEIAA, Odisha for further consideration of this proposal.

- (vi) The PP has submitted the penalty amount of **Rs. 1,26,676/-** to SPCB, Odisha vide receipt no. 27422, Book No. 1075 dated 12.06.2023 and also mentioned that he has submitted the replenishment study report to SEIAA, Odisha vide proposal No. SIA/OR/MIN/276445/2022 and accordingly EC amended vide letter no. 5025/SEIAA dated 02.08.2022 subject condition to submit ARRS report by **31st December 2023**.
- (vii) Documents submitted for EC Transfer;
- Form No. 7 for transfer of Environmental Clearance,
 - Letter no. 5190 dated 27.09.2022 of Tahasildar, Odapada for transfer of EC to Sri Tripurari Sahoo as the successful bidder for Gunadei Brahamani River Sand Bed.
 - Cyber Treasury e-challan no. 3375430003 dated 10.10.2022 for Rs.2000/- towards scrutiny fee.
 - Undertaking for accepting the terms and conditions in the original EC.

3. Transfer of Environmental Clearance (EC) of Gunadei Brahamani River Sand Bed issued vide SEIAA, Odisha EC letter/EC identification no. 1133/SEIAA dated 30.03.2021 in favour of Sri Tripurari Sahoo, the successful bidder to extract **2500 cum** (i.e. 25% of the 1st year production quantity 10000 cum allowed in the EC) of sand material for 3rd year lease period. PP shall submit Annual rate of replenishment study (ARRS) report by 31st March 2024 through ORSAC empanel agency. The validity of EC is for 3rd year or validity of DSR or validity of lease period whichever is earlier. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulation.

Additional stipulation

- The PP is required to submit the annual rate of replenishment study (ARRS) report through ORSAC empanelled agency **within 31st December 2024**.



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

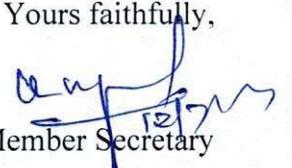
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- b. The validity of EC is for 3rd year or validity of DSR or validity of lease period whichever is earlier
- c. **Boundary Demarcation:** -The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- d. **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at info.seiaaodisha@gmail.com.
- e. **Intimation of EC:** -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- f. **Tree Plantation:** -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
- g. **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken

The lessee shall comply the above points and submit report to SEIAA, Odisha through email at seiaaodisha@gmail.com within 06 (six) months from date of issue of transfer of EC falling which the EC stands automatically revoked.

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,


 Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Dhenkanal and Tahasildar Odapada for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.


Member Secretary



सत्यमेव जयते

File No.: 464854/85-MIN/03-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ODISHA)



Dated 06/05/2024

To,

TRIPURAPURI SAHOO
TRIPURARI SAHU
AT- SANDAPASIPATNA, PS- GONDIA, DIST- DHENKANAL, ODISHA , DHENKANAL,
ODISHA , 759016
tripurapurisahuec@gmail.com

Subject: Amendment in Environmental Clearance (EC) 03/03/2024 granted to the project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/464854/2024 dated 03/03/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5862437A
(ii) File No.	464854/85-MIN/03-2024
(iii) Clearance Type	Amendment in EC
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vii) Name of Project	Gunadei Brahmani Sand Quarry over an area of 11.80acres or 4.77 ha in village Gunadei under OdapadaTahasil of Dhenkanal District Odisha
(viii) Location of Project (District, State)	DHENKANAL, ODISHA
(ix) Issuing Authority	SEIAA
(x) EC Date	03/03/2024
(xii) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

N/A



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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

Sub: Proposal for Amendment of Environmental Clearance (EC) of Gunadei Brahmani River Sand Quarry over an area of 11.80acres or 4.77 ha in village Gunadei under Odapada Tahasil of Dhenkanal District Odisha of Sri Tripurari Sahu, the PP/Successful bidder/lessee-regarding.

- Ref: (i) EC identification no. or letter no. 1133/SEIAA dt. 30.03.2021 and amendment of EC was issued vide letter no.5025/SEIAA dt. 02.08.2022 & Transfer of EC was issued on 12.07.2023
(ii) Online Application no. SIA/OR/MIN/464854/2024 dtd.03.03.2024

Sir/Madam,

This has reference to your online application no. SIA/OR/MIN/464854/2024 dated 03.03.2024, wherein you have requested for amendment (i.e. amendment of EC regard to annual production of sand as per replenishment study report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC Identification No. 1133/SEIAA dt. 30.03.2021 in favour of Sri Tripurari Sahu, the lessee/successful bidder.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 164th meeting held on 23.04.2024 & 25.04.2024 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) This is a proposal for amendment of EC Gunadei Brahmani Sand Quarry over an area of 11.80acres or 4.77 ha in village Gunadei under OdapadaTahasil of Dhenkanal District Odisha.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. EC Identification No. – 1133/SEIAA dt. 30.03.2021, EC amended vide letter no. 5025/SEIAA dt. 02.08.2022 and Transfer of EC was issued on 12.07.2023 for Gunadei Brahmani Sand Quarry over an area of 11.80acres or 4.77 ha in village Gunadei under OdapadaTahasil of Dhenkanal District Odisha.
- (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 21422 cum with depth of sand deposition was 1.0 meter and proposed for annual extraction-10000 cum.
- (iv) The EC issued by SEIAA, Odisha with allowing production quantity of 10000 cum in 1st year.
- (v) The SEIAA issued amendment of EC for this project with allowing production quantity of 8656 cum for 2nd year as per ARRS report. Then



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,

2026
ODISHA

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5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- the transfer of EC issued for this project on 12.07.2023 with allowing 3rd year production quantity of 2500 cum in adhoc manner.
- (vi) There is an EC conditions point no. 9.1 to 9.2 in page no. 03 that “Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after May 2022, if satisfactory replenishment study report is not submitted.”
- (vii) The PP has extracted 10000 cum of sand in 1st year and 2nd year.
- (viii) The replenishment study was done by Geomac Solution Pvt. Ltd., the ORSAC empanel agency with mentioned that the Mineable Reserve during Pre-monsoon survey- 2023 = 10456Cum and Mineable Reserve during Post-monsoon survey-2023 = 19074Cum and quantity of sand replenished is 8618 cum and proposed production is 8618 cum/annum.
- (ix) Documents submitted for amendment of EC;
- a. Form No. 4 for amendment of Environmental Clearance,
- b. Replenishment study report
3. The proposal was placed in SEAC meeting held on 21.03.2024 and The SEAC decided to recommend the proposal as per the replenishment study and only volume replenished i.e. 8618 cum/annum and from areas of deposition only.
4. Amendment of Environmental Clearance (EC) letter no./Identification no. 1133/SEIAA dt. 30.03.2021 issued for Gunadei Brahmani River Sand Quarry in favour of Sri Tripurari Sahu is **allowed** for extraction quantity of sand **8618 cum/annum** for rest of the lease period i.e. for 3rd year, 4th year and 5th year. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation:

Additional stipulation

- (i) The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent year and submit the report to SEIAA, Odisha.
- (ii) The validity of EC is for validity of DSR or validity of lease period whichever is earlier.
- (iii) The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining to quarry
- (iv) The PP will implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.

The Project Proponent shall upload/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only within six months (06) from date of issue of transfer of EC, falling which the EC is liable to be revoked.

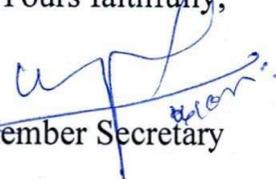


**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,


Member Secretary

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to Director of Mines, Steel & Mines Dept., Govt. of Odisha for information and necessary action.
8. Copy to the Collector/Sub Collector, Dhenkanal, DFO, Dhenkanal and Tahasildar Odapada /Mining Dhenkanal for information and necessary action.
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
11. Guard file for record.


Member Secretary



सत्यमेव जयते

File No.: 524234/235-MINB2/02-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 28/07/2025



To,

The Mining Officer, Dhenkanal
Mining Office, Dhenkanal, ODISHA, 759001
mo.dhenkanal@gov.in

Subject: Approval of District Survey Report (DSR) of Sand Sources of Dhenkanal District located in District-Dhenkanal, State-Odisha for the period 2025 to 2030 submitted by the Mining Officer, Dhenkanal, Odisha under the provisions of EIA Notification 2006-regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/524234/2025 dated 14/02/2025 for approval of District Survey Report (DSR) of Sand in Dhenkanal District for the period 2025-2030 located in District-Dhenkanal, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, Govt. of India Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107OR5762604N
(ii) File No.	524234/235-MINB2/02-2025
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2 & B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	District Survey Report(DSR) of River Sand minor mineral of Dhenkanal District.
(viii) Location of Project (District, State)	DHENKANAL, ODISHA
(ix) Issuing Authority	SEIAA, Odisha
(x) Applicability of General Conditions	No

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3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and advertisement for Public notice both in Odia and in English and final revised District Survey Report (DSR) of Sand in Dhenkanal District copy were submitted to the SEIAA, Odisha for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by the SEAC in the meeting held on 04.03.2025. The minutes of the meeting and all the documents are available in the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the DSR of Sand in Dhenkanal District and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during the SEAC meeting are annexed as Annexure-2.
6. The SEAC, in its meeting held on 04.03.2025, based on information submitted & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Sand of Dhenkanal District for implementation, subject to insertion/correction of the above as observed by the SEAC on the following points as mentioned below.
 1. There are almost 57 lease concessions where 10 are new and 21 are working conditions. Rest are non-working, lease grant order has been issued in 2020/21. Need clarification.
 2. Salient feature of Rivers: Area of concession (sq M) is not correct as per Length & width of concession area.
 3. As per the procedure laid out for preparation of DSR in the notification dated 25.7.18 of MoEFCC the main objective of preparation of DSR is to ensure the following-“Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.” Details as per above objective are not given.
 4. Further, there are provisions mentioned for DSR preparation in “Enforcement & Monitoring Guidelines for Sand Mining” issued by MoEFCC in 2020 (to be supplemented with “Sustainable Sand Mining Management Guidelines, 2016”) which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.

Further, the DSR proposal was placed in 192nd SEIAA, Odisha meeting held on 20.03.2025 & 200th SEIAA, Odisha meeting held on 14.05.2025 and after detailed deliberation, the authority deferred the case for ADS for compliance by the PP on the observations of SEAC and SEIAA and accordingly, the ADS raised to PP for correction in DSR.

The PP has submitted the revised DSR of Sand in Dhenkanal District after complying with the quarries raised by SEAC & SEIAA.

7. The SEIAA, Odisha has examined the DSR proposal in 203rd Meeting of SEIAA held on 30.05.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon’ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC & SEIAA. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, **the authority hereby approved the DSR of Sand in Dhenkanal District** and the details of revised DSR copy is attached in annexure-2 and also the same can be downloaded from the attached file of respective application number.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR of Sand of Dhenkanal District is upto 5 years i.e. from 2025 to 2030 from the date of issue of

this approval letter.

10. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Dhenkanal, Sub-Collector, Dhenkanal, Deputy Director of Mines, Dhenkanal, DFO, Dhenkanal, RO, SPCB, Angul, All Tahasildar of Dhenkanal District/Mining Officer, Dhenkanal for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

